

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT - II)**

**Item No. 203**  
**(IB)-637(PB)/2020**  
**IA-2536/2022, IA-803/2023**

**IN THE MATTER OF:**

**M/s. Guadian Finance Pvt. Ltd.**

... **Applicant/Petitioner**

**Versus**

**M/s. Temple Leasing & Finance Ltd.**

... **Respondent**

**Under Section: 7 of IBC, 2016 (CIRP)**

**Order delivered on 09.03.2023**

**CORAM:**

**SHRI. ASHOK KUMAR BHARDWAJ,  
HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,  
HON'BLE MEMBER (T)**

**PRESENT:**

- For the Applicant** : PCS Mohd Nazim Khan for the Resolution Applicant  
**For the RP** : Adv. Vinod Chaurasia  
**For the Respondent** : Adv. Avinash Bhati in IA 2536/2022

**ORDER**

**IA-803/2023:** Ld. Counsel appearing for the Applicant submitted that as the proposal received by him in response to EOI was not approved by CoC, he had moved the application dated 15.12.2021 for liquidation of the CD, and the IA was closed on 19.12.2022 with liberty to him to file fresh an appropriate application.

In his submission, after the disposal of the above-said IA, he received some proposal and therefore, he has moved the present application for the exclusion of the period consumed during the pendency of the application for the liquidation of CD. Let the Applicant file a self-contained affidavit, indicating the dates and events since the initiation of CIRP. In the said affidavit, he will also give the complete details of the assets and liabilities of the CD as per and along with the last financial statement of the CD, prior to the commencement of the CIRP.

List on 13.04.2023

**IA-2536/2022:** The pleadings in IA-2536/2022 are complete. Let the IA be listed for hearing along with IA-803/2023 on 13.04.2023.

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**(L. N. GUPTA)  
MEMBER (T)**

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**(ASHOK KUMAR BHARDWAJ)  
MEMBER (J)**

UPASANA